

(1) (i) A copy of the Annual Report (Hindi and English versions) of the University of Delhi, Delhi, for the Year 1985-86.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the University of Delhi, Delhi, for the Year 1985-86.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library See No. LT-5051/87]

12.08 hrs.

[English]

MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL : Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:-

(i) "In accordance with the provisions of rule III of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Metro Railways (Construction of Works) Amendment Bill, 1987, which has been passed by the Rajya Sabha at its sitting held on the 17th November, 1987."

(ii) "In accordance with the provisions of rule III of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Representation of the People (Third Amendment) Bill, 1987, which has been passed by the Rajya Sabha at its sitting held on the 18th November, 1987."

[English]

BILLS AS PASSED BY RAJYA SABHA

SECRETARY-GENERAL : Sir, I lay on the Table the following Bills, as passed by the Rajya Sabha:-

1. The Metro Railway (Construction of Works) Amendment Bill, 1987.
2. The Representation of the People (Third Amendment) Bill, 1987.

12.10 hrs

MATTERS UNDER RULE 377

[Translation]

(i) Need for early clearance to the Sidhmukh and Nohar Canal Projects of Rajasthan

SHRI BIRBAL (Ganganagar) : Mr. Speaker, Sir, the new Sidhmukh and Nohar Canals will be very important canals in Rajasthan. These may please be included in the Seventh Five Year Plan. These canals will irrigate about 4 lakh acres of land in Bhadra and Nohar tehsils of Ganganagar district and Taranagar and Sadulpur tehsils of Churu district.

Survey of both these canals have since be completed and related papers are lying with the Central Water Commission for clearance. The Central Water Commission is taking much time in clearing the canal Projects. Under these circumstances clearance to the Sidhmukh and Nohar Canal Projects may please be given without delay so that the farmers are able to make use of these canals, remove their poverty and backwardness and at the same time are able to raise the national production. If the work on these canals is undertaken, 150 villages of Shriganganagar district which is now facing drought will be benefited and the people of the adjoining Churu district will also get employment. The Government of India also wants that the amounts spent on famine relief should provide permanent livelihood to the people. It will be possible only through these canals.